

[Shri H M Patel]

recommendations was that you would accumulate funds over a period of good years and had some time elapsed between the acceptance of the recommendations and the arrival of scarcity conditions, the State would have had more resources, to meet the situation created by the scarcity conditions. This should be borne in mind. When your own officers have also accepted that to relieve the scarcity conditions substantially more sums than what you have so far provided will be necessary why are you not providing more money?

SHRI P M MEHTA The other day I had suggested that the implementation of an important work viz Bhavnagar—Talapore B G Railway line should be taken up. The Government of Gujarat had assured to make good the deficit if any, occurred in the sixth year, according to the criteria laid down. Furthermore they have assured land free of cost. What prevents its implementation?

SHRI PRANAB KUMAR MUKHERJEE All these points were discussed on the 17th. In order to save the time of the House at the fag end of the session I did not touch those points.

MR CHAIRMAN I will now put the demands to vote.

The question is

"That the respective Supplementary sums not exceeding the amounts on Revenue Accounts and Capital Accounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the

State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of the following demands entered in the second column thereof—

Demand No	14	15	8	8	14	16
	51	51,	55	56,	59	60
	62	69,	71	71,	77,	85
	91,	94,	95,	102	109,	
	116	118	124	131, and	146	"

The motion was adopted.

1713 hrs

GUJARAT APPROPRIATION (NO 5) BILL\* 1974

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) Sir I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75.

MR CHAIRMAN The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE I introduce the Bill.

I beg to move†

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-12-74

†Introduced/Moved with the recommendation of the President

Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75, be taken into consideration"

*The motion was adopted.*

MR. CHAIRMAN: We shall take up clauses. There are no amendments to clauses 2 and 3 and to the Schedule.

The question is

"That clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

Clause 1— (Short title)

*Amendment Made:*

Page 1, line 3,—

for "(No. 5)" substitute "(No. 4)" (1)

(Shri Pranab Kumar Mukherjee)

MR. CHAIRMAN: The question is:

"That Clause 1, as amended, stand part of the Bill."

*The motion was adopted*

*Clause 1, as amended, was added to the Bill.*

*The Enacting Formula and the Title were added to the Bill.*

SHRI PRANAB KUMAR MUKHERJEE: I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

17.16 hrs.

SUPPLEMENTARY DEMANDS\* FOR GRANTS (PONDICHERRY), 1974-75

MR. CHAIRMAN. We now take up Supplementary Demands for Grants (Pondicherry)

DEMAND NO. 4—ADMINISTRATION OF JUSTICE

MR CHAIRMAN: Motion moved:

"That a supplementary sum not exceeding Rs. 5,12,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Administration of Justice'"

DEMAND NO. 5—ELECTIONS

MR CHAIRMAN: Motion moved:

"That a supplementary sum not exceeding Rs. 60,000 on Revenue Account be granted to the President out of the Consolidated Fund of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975 in respect of 'Elections'"

\*Moved with the recommendation of the President.